

Annexure-3

Name of the corporate debtor: Shree Maheshwar Hydel Power Corporation Limited ; Date of commencement of CIRP: September 27, 2022; List of Creditors as on: 10.04.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted*	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted*	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Power Finance Corporation Limited	14.10.2022	30,88,93,00,000	30,88,80,10,318	Term loan and ZCB	30,88,80,10,318	30,88,80,10,318	No	27.72%	NIL	NIL	12,89,682		
2	REC Limited	13.10.2022	14,27,81,10,313	14,27,81,10,313	Term Loan	14,27,81,10,313	14,27,81,10,313	No	12.81%	NIL	NIL	-		
3	IFCI Limited	13.10.2022	2,81,75,53,466	2,10,02,33,597	Term loan and ZCB	2,10,02,33,597	2,10,02,33,597	No	1.88%	NIL	NIL	71,73,19,869		
4	Life Insurance Corporation of India	13.10.2022	4,15,15,08,495	4,09,42,03,271	Term loan and ZCB	4,09,42,03,271	4,09,42,03,271	No	3.67%	NIL	NIL	5,73,05,224		
5	HUDCO	14.10.2022	19,01,31,94,528	19,01,31,94,528	Term Loan	19,01,31,94,528	19,01,31,94,528	No	17.06%	NIL	NIL	-		
6	Bank of Baroda	14.10.2022	1,91,12,54,509	1,58,23,50,574	Term loan and ZCB	1,58,23,50,574	1,58,23,50,574	No	1.42%	NIL	NIL	32,89,03,934		
7	Edelweiss Asset Reconstruction Company Limited	14.10.2022	6,39,84,98,287	6,39,84,98,287	Term Loan	6,39,84,98,287	6,39,84,98,287	No	5.74%	NIL	NIL	-		
8	National Insurance Company Limited	14.10.2022	8,91,20,651	8,85,91,871	Term loan and ZCB	8,85,91,871	8,85,91,871	No	0.08%	NIL	NIL	5,28,780		
9	United India Insurance Company Limited	14.10.2022	11,93,36,971	11,80,25,365	Term loan and ZCB	11,80,25,365	11,80,25,365	No	0.11%	NIL	NIL	13,11,606		
10	State Bank of India	12.10.2022	9,93,42,42,962	9,93,42,42,962	Term loan and ZCB	9,93,42,42,962	9,93,42,42,962	No	8.92%	NIL	NIL	-		
11	IDBI Bank Ltd	14.10.2022	1,17,24,43,378	1,17,04,98,051	Term loan and ZCB	1,17,04,98,051	1,17,04,98,051	No	1.05%	NIL	NIL	19,45,328		
12	The Oriental Insurance Company Limited	14.10.2022	10,84,54,275	10,68,74,144	Term loan and ZCB	10,68,74,144	10,68,74,144	No	0.10%	NIL	NIL	15,80,131		
13	The New India Assurance Co. Ltd	14.10.2022	1,07,12,52,934	20,30,31,193	Term loan and ZCB	20,30,31,193	20,30,31,193	No	0.18%	NIL	NIL	86,82,21,741		
14	General Insurance Corporation of India	14.10.2022	15,24,58,368	15,23,44,491	Term loan and ZCB	15,23,44,491	15,23,44,491	No	0.14%	NIL	NIL	1,13,877		
15	Central Bank of India	13.10.2022	37,87,20,523	30,42,78,151	ZCB	30,42,78,151	30,42,78,151	No	0.27%	NIL	NIL	7,44,42,372		
	TOTAL		92,48,54,49,660	90,43,24,87,116		90,43,24,87,116	90,43,24,87,116		81.15%			2,05,29,62,544	-	

*That as per the Regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the claims are accepted and non-accepted for collation. Therefore, the claims whatever not accepted for collation mentioned in the column "Amount of claim not admitted" due to format limitation.

Notes:

1. Pursuant to second proviso to Section 21 of the Insolvency and Bankruptcy Code, 2016, voting share in CoC has been given to the related party Financial Creditors.

2. That regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016 stipulates that where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3. That in pursuant to aforesaid regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016, the resolution professional has reverified the claims based on the documents available with him. In pursuant to the above, RP also revised the claim amount admitted including the estimates of claims made by IRP under sub-regulation (1) of regulation 14.

4. In view of the non-cooperation from the erstwhile promoters, management and employees of the Corporate Debtor, the claim have been verified and admitted solely on the basis of the information and documents provided/submitted by the claimants. the RP shall have the right to revise the amounts of claims admitted, including the estimates of claims, as soon as may be practicable, on receipt of additional information warranting such revision.